1. (1) а)  (2) а)  (3) а)
3. ಸ್ಪೂರ್ತಿಯನ್ನು ಹಾಗು ಅರ್ಪಣಿಕೆಯನ್ನು ಮುಂದುವರಿಸಿಕೆ (3)ನೆಂದು ನಿರ್ದೇಶಿಸಬೇಕಾಗುತ್ತದೆ.

4. ಈ ಕೌಶಲ್ಯ ನೆಲೆಯು ಹಾಗು ಕೌಶಲ್ಯೋತ್ಸವವನ್ನು ಮುಂದುವರಿಸಿಕೆ (1)ನೆಂದು ನಿರ್ದೇಶಿಸಬೇಕಾಗುತ್ತದೆ.

ಈ ಕೌಶಲ್ಯ ನೆಲೆಯ ಹಾಗು ಕೌಶಲ್ಯೋತ್ಸವವನ್ನು ಮುಂದುವರಿಸಿಕೆ (1)ನೆಂದು ನಿರ್ದೇಶಿಸಬೇಕಾಗುತ್ತದೆ.

(1) 'ದ' ಹಾಗು 'ಎ' ನೆಲೆಯಿಂದವರೆಗುವದನ್ನು ಮುಂದುವರಿಸಲಾಗುತ್ತದೆ.

(2) 'ದ' ನೆಲೆಯಿಂದವರೆಗುವದನ್ನು ಮುಂದುವರಿಸಲಾಗುತ್ತದೆ.

(3) 'ದ' ನೆಲೆಯಿಂದವರೆಗುವದನ್ನು ಮುಂದುವರಿಸಲಾಗುತ್ತದೆ.
"6. (i) (ii) (iii)

(ii) (2)

(2) (1)

(1)

(5)

(6)

(1)

(2) (5)
ನಾಗರ್ಜನ್ ರಾಜ್ ಸೇಬ್ಳು ನ ಕುಸುರ (ಸಿಹೂಸು ಸೇಬ್ಳು ನ ಕುಸುರ) ಮೊದಲಾದ 2007ರ ಆ
ನೋಡಿಸಿದ್ದಾಗಿರುವ ಕೆಲವು ಮೇಲಕ್ಕೆ ಅಂತಿಂದಲ್ಲಿ ಅನುಸರಿಸಿದರೆ,
ದಕ್ಷಿಣ
(1) ಜುಲೈ  ರಾತ್ರಿ  ಆಸ್ತಿಯಲ್ಲಿ  ನಡೆದ  ಕೇಂದ್ರ ನೋಟ  ತೀವ್ರತೆಯಲ್ಲಿ  ನಡೆದು  ಅಧಿಕಾರಿಗಳು  ರೇಜಿಸ್ಟರ್ ಮಾಡಿ ಮುಂದಿನ  ವಿಧಾನಗಳಿಗೆ  ನಡೆದ  ನೋಟ  ನೆಲಗಳ ಅನುಕ್ರಮವನ್ನು
ಸರಳರೂಪದಲ್ಲಿ  ಹೊಂದಿದರೆ.
(2) ನೋಟದಲ್ಲಿ  ಶ್ರೀಪುರಾಣ  ಎಂದು  ಚಟುವಟಿಕೆ  ಥಿಯೋರಿಯಾರು  ಸಂದರ್ಶಿಸಿತು  ಸಂಭವಿಸಿದ
ನೋಟದಲ್ಲಿ  ಆಸ್ತಿಯಲ್ಲಿ  ನಡೆದ  ಪ್ರತಿ ನೋಟದ ವಿಧಾನಗಳಕ್ಕೆ  ಸರಳರೂಪದಲ್ಲಿ  ಹೊಂದಿದರೆ.
(3) ನೋಟದಲ್ಲಿ  ಆಸ್ತಿಯಲ್ಲಿ  ನಡೆದು  ರಾತ್ರಿಯಲ್ಲಿ  ನೋಟ
ನೋಟಗಳಿಗೆ  ಉಂಟೆ ವಿಧಾನಗಳೇ.

ಸರಳವಾಗಿ  ನೆಲಗಳಿಗೆ.
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cकृत्र वृषभ अष्टि

वेनुवर धनकोशी जसके अधिकरण सालक रंजित अभिनवसंगीत.
ವಿವರತೆ 5. ವಿವರತೆ 30 ವಿಷಯದ ಯೋಗ್ಯತೆಯಿಂದ ಎರಡು ಜಾಲಗಳ ಸಂಖ್ಯೆ, ಇದು
ವಿಷಯ ವಿತರಣೆ ಪ್ರಮುಖವಾಗಿರಬಹುದು ಹೊಲೇ ಹೊಲಾ (lower limit) ಹೊಲೇ ಹೊಲಾ ಎಂಬುವುದು ಹೊಲೇ ಹೊಲಾ.

ಬೂಗಾರದ ವಿಜ್ಞಾನದ ಮುಖ್ಯ ಸಂಖ್ಯೆಯು ಬಳತ್ತಿಯಲ್ಲಿದೆ.

ಒಂದು ವಾರ
ಹೆಂಡು ದೊಡ್ಡ ಯೋಗ್ಯತೆ

ಮಾತ್ರ. ಕೆಲಸ
ಯೋಗೀಗಳು (೪)
ಕಾರಣ: ಮುಖ್ಯ ಪ್ರತಿ }
2. המונחים - ניתן להixels את המונחים, ליצירת מילים או שלבים מילים: 

(1) "_PARAMETER" או "PARAMETER" דוגמה: השם מתאר את המשתנה המחשבת של המונח

(2) "سكرול גורל" או "سكرול גורל" דוגמה: השם מתאר את המונח המחשבת של המונח

3. בעלייה בשיעורי הלימוד שידנו בשיטות לימוד: (1) מ maks שלימוניות שידינו במקורות, 

(2) מ maks שלימוניות שידינו במקורות: לאちら במקורות שידינו במקורות

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4. ದೇಶೀಯಚಾರ್ಚು ಪ್ರಭಾವವು— ಕೇಂದ್ರ ಅಧಿಕಾರಿಗಳು ಹಾಗೂ ಸೌದಿ ಅರಾಬಿಯದ ಸರಕಾರದ ಸುತ್ತಲು ಕ್ರೀಡೆಯ ದೇಶೀಯಚಾರ್ಚು ಪ್ರಭಾವವು ಅನುಭವಿಸಿದ್ದಾರೆ.

5. ಸರಕಾರ ಒಂದು ಸಂಘಟಿಸಿದ್ದಾನ್ನು ತುಲ್ಯತೆಗೆ ಮಾರ್ಪಟ್ಟುಕೊಳ್ಳುವ ಸಂಸ್ಥೆಗಳು— ಸರ್ವತ್ತೇ ಆನಂದದ ಸಂಘಟಿಸಿದ್ದಾನ್ನು ತುಲ್ಯತೆಗೆ ಮಾರ್ಪಟ್ಟುಕೊಳ್ಳುವ ಸಂಸ್ಥೆಗಳು ಸರ್ವತ್ತೇ ಆನಂದದ ಸಂಘಟಿಸಿದ್ದಾನ್ನು ಅನುವೃತ್ತಿ ಮಾಡಿದ್ದು, ಅದರ ಪ್ರರೂಪಕ್ಕೆ ಪ್ರಭಾವವು ಆನಂದದ ಸಂಘಟಿಸಿದ್ದಾನ್ನು ಅನುಮೋದಿಸಿದ್ದು ಅದರ ಪ್ರರೂಪಕ್ಕೆ ಪ್ರಭಾವವು ಮುಂದುವರೆಯುತ್ತದೆ.

6. ಸರ್ವತ್ತೇ ಆನಂದದ ಸಂಘಟಿಸಿದ್ದಾನ್ನು ತುಲ್ಯತೆಗೆ ಮಾರ್ಪಟ್ಟುಕೊಳ್ಳುವ ಸಂಸ್ಥೆಗಳು ತುಲ್ಯವಾದ ಸಂಸ್ಥೆಗಳಾಗಿರುವ ಕ್ರೀಡೆಯ ದೇಶೀಯಚಾರ್ಚು— (1) ಯಾವುದೇ ಸ್ಥಳ, (2) ಒಂದು ಸಂಘಟಿಸಿದ್ದಾನ್ನು ಬಳಸಿದ್ದಾನ್ನು ಕ್ರೀಡೆಯ ದೇಶೀಯಚಾರ್ಚು, ಇತರೆಗಳು ಎಂದರೆ ಸರಕಾರದ ಕ್ರೀಡೆಯ ದೇಶೀಯಚಾರ್ಚು ಬಳಸಿದ್ದಾನ್ನು ತುಲ್ಯವಾದ ಸಂಸ್ಥೆಗಳಾಗಿದ್ದವೆಂದು ಮಾರ್ಪಟ್ಟಿದ್ದು.

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KARNATAKA LEGISLATIVE ASSEMBLY
FOURTEENTH LEGISLATIVE ASSEMBLY
THIRTEENTH SESSION
(Adjourned Meetings)

THE KARNATAKA STATE CIVIL SERVICES (REGULATION OF TRANSFER OF TEACHERS) (AMENDMENT) BILL, 2017
(L.A. BILL NO. 17 OF 2017)

A Bill further to amend the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2007.

Whereas it is expedient further to amend the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2007 (Karnataka Act 29 of 2007) for the purposes hereinafter appearing.

Be it enacted by the Karnataka State Legislature in the sixty-eighth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka State Civil Services (Regulation of transfer of teachers) (Amendment) Act, 2017.

(2) It shall come into force at once.

2. Amendment of section 2.- In the Karnataka State Civil Services (Regulation of transfer of teachers) Act, 2007 (Karnataka Act 29 of 2007) (hereinafter referred to as the principal Act), in section 2,-

(i) after clause (c), the following shall be inserted, namely:-

"(c1) "maximum period" means a continuous service of ten years in a Zone in different cadres put together;

"(c2) "minimum period" means a continuous service of five years in a Zone in different cadres put together;"

(ii) for clause (j), the following shall be substituted, namely:-

"(j) "unit of seniority" means an educational district for posts in Government primary schools, a revenue division for posts in Government high schools and the state for posts in Government pre-university colleges;"

3. Substitution of section 3.- In section 3 of the principal Act, the sub-section(3) shall be omitted.

4. Insertion of new sections 3A and 3B.- After section 3 of the principal Act, the following shall be inserted, namely:-

"3A. Compulsory transfer of a teacher in public interest.- (1) A teacher who has completed maximum period of service in Zone A and has
more than two years of remaining service shall be transferred compulsorily to a post in Zone 'C' in public interest.

Provided that a teacher who is a office bearer of a recognized teacher’s or employee’s association or an unmarried female teacher or a widow female teacher or a teacher having more than forty percent physical disability shall be given exemption from provision of this sub-section.

(2) A teacher serving in Zone A and undergoing a major penalty under the Karnataka Civil Service (Classification, Control and Appeal) Rules, 1957 or facing criminal charges in Court of Law shall be transferred to Zone 'C' even if he has not completed minimum period of service.

(3) If no vacancies are available for such compulsory transfer under sub-section (1) or (2), the vacancies may be created by offering transfer option to existing teachers who have completed minimum period of service in Zone ‘C’ as provided in sub-section (2) of section 3.

38. Rotation of teachers.- (1) A teacher who has served minimum period of service in Zone ‘B’ or Zone ‘C’ shall be offered an option to seek transfer to Zone ‘A’ or Zone ‘B’ respectively subject to availability of vacancies.

(2) A vacancy remaining unfilled in Zone ‘A’ shall be filled by transfer of teacher in Zone ‘B’ on exercise of option and any vacancy still not filled may be filled by transfer of eligible teachers in Zone ‘C’.

(3) A vacancy remaining unfilled in Zone ‘B’ shall be filled by transfer of a teacher in Zone ‘C’ on exercise of option and any vacancy still not filled in Zone B may be filled by transfer of teacher in Zone ‘A’ who are to be transferred compulsorily under sub-section (1) of section 3A.

5. Amendment of section 4.- In section 4 of the principal Act, the following proviso shall be inserted, namely:-

"Provided that, the total number of transfers in a year in any cadre and in any unit of seniority under this Act shall not exceed fifteen percent or any lower limit as may be prescribed ".

6. Substitution of section 5.- For section 5 of the principal Act, the following shall be substituted, namely:-

"5. Transfer of Teachers to specified posts.- (1) The vacancies related to posts created under Centrally sponsored schemes and such other posts as may be specified by the State Government shall be filled first in the respective zone before filling up other vacancies.

(2) The posts of Assistant Director (Mid-Day Meal), Block Resource Person, Cluster Resource Person, Assistant Project Coordinator, Education Coordinator and Subject Inspector shall be filled only by posting of teachers who have passed the examination prescribed for such posts:

Provided that, the minimum and maximum periods of posting to the posts included in sub-section (2) shall be three years and five years respectively."
7. Amendment of section 6.- In section 6 of the principal Act,—
(i) in sub-section (1), the second proviso shall be omitted; and
(ii) in sub-section (2),—
(a) for clause (1), the following shall be substituted, namely:-

"(1) In case of a teacher married to a Government or PSU employee posted outside the unit of seniority of the teacher irrespective of the period of service;"

(b) after clause (5), following shall be inserted, namely:-

"(6) Where a teacher has completed minimum period of service in any Zone and is seeking transfer to an eligible Zone in another unit of seniority which does not has surplus teachers."
STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka State Civil Services (Regulation of transfer of teachers) Act, 2007 to,-

(1) streamline the process of transfer and posting of teachers, by providing options and flexibility to teachers and to seek postings of their preference;

(2) ensure filling of vacancies in rural areas and those under centrally sponsored scheme on priority; and

(3) certain consequential amendments are also proposed.

Hence, the Bill.
FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.
MEMORANDUM REGARDING DELEGATED LEGISLATION

| Clause 5: | Proviso to section 4 proposed to be inserted by clause 5 empowers the State Government to prescribe the lower limit of transfer of teachers in a year. |

The proposed delegation of Legislative power is normal in character.

TANVEER SAIT
Minister for Primary and Secondary Education

S. MURTHY
Secretary (I/C)
Karnataka Legislative Assembly
ANNEXURE
THE KARNATAKA STATE CIVIL SERVICES (REGULATION OF
TRANSFER OF TEACHERS) ACT, 2007
(KARNATAKA ACT NO. 29 OF 2007)

2. Definitions.- In this Act, unless the context otherwise requires,-

(c) "competent authority" means the authority competent to make
orders of transfer of a teacher;

(j) "unit of seniority" means the jurisdiction of the appointing authority
competent to make appointment to the post of teacher;

3. Compulsory appointment of a teacher to rural areas.- (1) Every
appointing authority while making initial appointment of a teacher to a
school or Pre-University college shall ensure that vacancies in Zone-C shall
be filled in the first instance:

Provided that the provisions relating to compulsory appointment of a
teacher to the rural area shall not apply to a teacher who has been
appointed to a unit of seniority which does not comprise any rural area.

(2) If no vacancy is available for initial appointment or transfer in any
particular Zone, a vacancy may be created by transfer of a teacher who has
completed minimum number of years of service to another Zone in the order
of priority from Zone-C to Zone-B, Zone-B to Zone-A or Zone-A to any other
urban area within the same unit of seniority:

Provided that in case any teacher who is serving in Zone-C, is eligible
to be transferred to Zone-B and similarly in case a teacher who is serving in
Zone-B is eligible to be transferred to Zone-A, but if he desires to continue to
serve in Zone-C or Zone-B, as the case may be, he may be allowed to
continue to serve in these respective zones.

Explanation: Order of priority shall be calculated interalia, on the
basis of the total number of years of service, of a teacher in a zone in
different cadres and on the basis of any other criteria as may be prescribed.

(3) The teacher who is in urban area and who is undergoing any time
bound penalty imposed under the Karnataka Civil Services (Classification,
Control and Appeal) Rules, 1957 or who is facing any criminal charges in
court of law may be transferred to Zone-C, if no vacancy is available in
Zone-C, a vacancy may be created in the manner specified in
sub-section (2).

Provided that if such teacher is working in Zone-B or Zone-C, he shall
be transferred from the place where he is working to another place in the
same Zone, but he shall not be transferred out side the rural area till the
completion of such disciplinary proceedings, criminal proceedings or penalty
as the case may be.
4. Transfer by counselling.- The transfer of a teacher under this Act shall be done through a process of computerized counselling conducted in such manner as may be prescribed.

5. Transfer of teachers in the interest of public service.- A teacher who is in service on the date of commencement of this Act and has served for not less than 10 years continuously in any school in a zone shall be transferred on the basis of length of service in that school to another school in the same zone within the same unit of seniority:

Provided that the total number of such transfers in a unit of seniority shall not exceed five percent in the case of public interest transfers and three percent in the case of inter unit of seniority transfers, and totally it shall not exceed eight percent of the number of sanctioned posts of teachers in that cadre in that unit of seniority.

6. Prohibition of transfer of a teacher from one unit of seniority to another unit of seniority.- (1) There shall be no transfer of a teacher from the unit of seniority in which he is appointed to another unit of seniority except in cases specified in sub-clause (2):

Provided that a teacher who is found surplus in an unit of seniority may be transferred or redeployed to a needy school or pre-university college in another unit of seniority:

Provided further that a teacher who is in service and has completed not less than five years of service on the last day fixed for the submission of transfer application in a unit of seniority may on his request, be transferred through process of counselling to another unit of seniority not more than once in his service subject to ceiling limit specified in the Act.

(2) The provision of sub-section (1) shall be relaxed in the following cases, namely:-

(1) Where both the spouses are Government Servants and the teacher has served for atleast three years service in the existing unit of seniority may also be transferred to the place or nearby place of working of his/her spouse by counselling, depending upon the availability of clear vacancy not more than twice in service.